



महाराष्ट्र शासन राजपत्र

असाधारण भाग चार-क

वर्ष ८ अंक ४५]

गुरुवार, सप्टेंबर २९, २०२२/आश्विन ७, शके १९४४

[पृष्ठे ३, किंमत : रुपये ९.००

असाधारण क्रमांक ६६

प्राधिकृत प्रकाशन

महाराष्ट्र शासनाव्यतिरिक्त इतर वैधानिक प्राधिकाऱ्यांनी तयार केलेले

(भाग एक, एक-अ व एक-ल यांमध्ये प्रसिद्ध केलेले वैधानिक नियम व आदेश यांव्यतिरिक्त इतर)

वैधानिक नियम व आदेश ; यात भारत सरकार, उच्च न्यायालय, पोलीस आयुक्त, आयुक्त (राज्य उत्पादन शुल्क),

जिल्हादंडाधिकारी व निवडणूक आयोग, निवडणूक न्यायाधिकरण, निवडणूक निर्णय अधिकारी व निवडणूक आयोगाखालील इतर प्राधिकारी यांनी तयार केलेले वैधानिक नियम व आदेश यांचा समावेश होतो.

No. Rule/P.0703/2021

THE HIGH COURT OF JUDICATURE AT BOMBAY

APPELLATE SIDE

NOTIFICATION

In exercise of the powers conferred by clause (3) of article 227 and article 235 of the Constitution of India and of all other powers enabling it in that behalf and with the previous approval of the Governor of Maharashtra under the proviso to clause (3) of the said article 227, the High Court of Judicature at Bombay, hereby makes the following amendments, to the Civil Manual, 1986, namely :—

In the Civil Manual, 1986,—

(1) in Chapter XXII, in paragraph 459, after sub-paragraph (v), the following paragraph shall be added, namely :—

(vi) : on admission of appeals, the appellants' advocates should be required to file a complete paper book for the Court, containing copies of all relevant papers as required by Paragraph 459(iii) of Civil Manual. Such paper-books prepared should be certified in tune with and based on the original records by the concerned Advocate. A copy of the paper book should be provided by the appellants' Advocate to the respondents well in advance, so that the respondent can compare and verify from the original records, whether any document is missing or has not been included in the paper-book and it should be brought to the notice of the concerned Officials in the Registry of the District Court. After a cross checking by the Registry Officials, as also after comparison with the originals, private paper books can be taken on record.

In the event, the learned appellate Judge orders to summon the original record at the time of hearing of the appeals, the original records should immediately be made available. In any event, when the final hearing of the Civil Appeal commences, the original records should immediately be made available by the concerned Clerk of the Court.

(2) in Chapter XXVII, in paragraph 544, after sub-paragraph (11), the following shall be added, namely :—

(12) The Papers in rejected matters filed in the Court of District Judge, Civil Judge Senior Division and Civil Judge Junior Division shall be destroyed after a period of two years from the date of the order of their rejection, if they are not taken away by the parties or their advocates as provided in Rule 9 of Chapter V.

Before destroying the papers as stated above, the concerned Officer shall notify three months in advance giving details thereof such as stamp number, the names of the parties, the name of the advocate/advocates, the date of rejection, etc. The Notice shall be published on notice-board at a conspicuous space and the copies of the notice shall be sent to the Advocates' Association.

The Officer concerned shall ensure that Court Fee Stamps and Stamp papers in all rejected matters to be destroyed are cancelled and no appeal is preferred against the said rejection order before destruction.

HIGH COURT OF JUDICATURE AT BOMBAY
DATE : 22nd SEPTEMBER, 2022.

MAHENDRA W. CHANDWANI,
REGISTRAR GENERAL.